

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chandernagore Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 645/TT/2020

Date: 15.9.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from COD to 31.3.2019 for Asset 1- OPGW link (242km) for 765 kV Sasan-Satna Ckt- 1 under Central Sector, Asset 2- OPGW link (36km) for 220 kV Indore-Pithampur (MPPTCL) under State Sector & Asset 3- OPGW link (336km) for Satna Gwalior Ckt-1 under Central Sector under "Establishment of Fibre Optic Communication System under Master Communication Plan in the Western Region".

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 21.9.2021:

2014-19 period

- a) Reconciliation statement for the Opening capital cost for 2018-19 and ACE during 2018-19 with the Auditor Certificates.
- b) IDC statement showing the total IDC amount in excel format for the instant assets.
- c) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
- d) The actual capital cost should be compared with the benchmark cost as per specified by the Commission and any variation in capital cost, to be explained
- e) Justification for time over-run for Asset-1, Asset-2 and Asset-3.
- f) Justification and breakup of cost over-run of ₹579.89 lakh, along with

reconciliation with Form 5.

Forms

- g) Flow of liabilities statement as per Annexure-I attached herewith.
 - h) Form 12 for the instant transmission assets.
2. Confirm that the instant assets are currently in use. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. Confirm that no further additional information required to be submitted by the Petitioner.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

